

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

.....
O.A. No. 178/93.

Wednesday this the 16th day of November, 1994.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. John Philipose,
CWS/IOH/Office Erode,
322/C,
Railway Colony P.O.,
Railway Colony, Erode-2,
Pin-638 00.
2. P.Mohammed Basha,
CWS/IOH, Erode,
441/B, Railway Colony,
Railway Colony P.O.
Erode2, Pin 638 002.
3. A J.S. Prabhu,
LF/Running Erode, 17/G,
Railway Colony,
Railway Colony P.O.,
Erode-2, Pin -638 002.
4. G. Thyagaraj,
Locoforeman's Office Running
Crew Booking Centre,
South Railway Erode.
5. P Arjunan,
CWS/Office-IOH-Erode,
136 Rajaji Puram,
Karungalpalayam P.O.,
Erode-3.
6. P.V. Venugopalan,
Locoforeman Office,
Running Crew Booking Centre,
Erode, 420/K Railway Colony,
Railway Colony P.O.,
Erode-2, Pin-638 002.
7. V. Subharaj,
Locoformans Office,
Running Crew Book Centre,
Erode, 120 Geevanandam Street,
Poondurai Road, Erode-2. .. Applicants

(By Advocate Shri MR Rajendran Nair)

Vs.

1. Union of India, represented by
General Manager, Southern Railway,
Madras.

2. The Divisional Personnel Officer, Palakkad,
3. The Chief Personnel Officer, Southern Railway, Madras.
4. The Senior Divisional Mechanical Engineer, Southern Railway, Palakkad.

.. Respondents

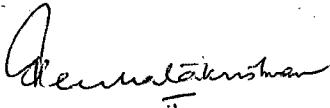
(By Advocate Shri TPM Ibrahim Khan, SCGSC)

O R D E R

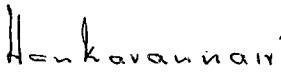
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

In the light of the orders pronounced by us today in O.A.-50/93, applicants are permitted to raise their grievances in the form of a representation before 3rd respondent. 3rd respondent shall consider the same in the light of the principles laid down in our decision in OA-50/93 and pass a reasoned order thereon within four months from today. Orders will be communicated to applicants. With these directions we dispose of the application. No costs.

Wednesday this the 16th day of November, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN